

[Translation]

MR. SPEAKER : You may consult and then decide.

[English]

PROF. MADHU DANDAVATE : You have the right of conversion. It is a voluntary conversion from Call Attention to discussion under Rule 193.

[Translation]

MR. SPEAKER : Prof. Saheb, you know the procedure. Both of you hold consultations and then come to me. I will convert discussion under 193 to 184. I have no objection.

[English]

I will not stand in the way.

SHRI INDRAJIT GUPTA : They are surrendering before this multi-national company.

(Interruptions)

[Translation]

MR. SPEAKER : You hold consultations. I will do whatever you say. I have no objection. Why are you wasting all my time ?.....

(Interruptions)

[English]

PROF. MADHU DANDAVATE : Sir, one query regarding the proceeding of the House. When the House is in Session they are making policy statements about a second Chamber.

MR. SPEAKER : Not allowed.

(Interruptions)\*\*

[Translation]

MR. SPEAKER : If you give notice, I will look into it.

[English]

I do not know the pros and cons of it. I have to study the matter.

SHRI BASUDEB ACHARIA : On the eve of the elections can he make a statement ?

(Interruptions)

[Translation]

MR. SPEAKER : One by one, every one is asking me a question. What is its solution with me ?

[English]

You give me something and I will look into it.

SHRI INDRAJIT GUPTA : Would you like the Government to come before the House with a *fait accompli* after they have signed the agreement ?

[Translation]

MR. SPEAKER : I will examine it, if you give me something in writing. Why are you wasting the time of the House ?

[English]

Not allowed.

(Interruptions)\*\*

12.18 hrs.

#### PAPERS LAID ON THE TABLE

Annual Report of Chief Commissioner of Railway safety on the working of Commission of Railway Safety

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI JAGDISH TYTLER) : I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) of the Chief Commissioner of Railway Safety on the working of the

Commission of Railway Safety for the year 1986-87.

[Placed in Library. See No. LT-4981/87]

Notifications Under Central Excise and Salt Act, 1944, Delhi Sales Tax Act, 1976, Customs Act, 1962, Income Tax Act, 1961

THE MINISTER OF STATE IN THE  
MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : I beg to lay on the  
Table :

- (1) A copy of the Central Excise (Seventh Amendment) Rules, 1987 (Hindi and English versions) published in Notification No. G.S.R. 867 (E) in Gazette of India dated the 20th October, 1987 under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944.

[Placed in Library. See No. LT-4982/87]

- (2) A copy of the Delhi Sales Tax (Amendment) Rules, 1987 (Hindi and English versions) published in Notification No. F. 4 (27)/87-Fin (G) in Delhi Gazette dated the 30th October, 1987 under section 72 of the Delhi Sales Tax Act, 1976.

[Placed in Library. See No. LT-4983/87]

- (3) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :

(i) G.S.R. 851 (E) published in Gazette of India dated the 12th October, 1987 together with an explanatory memorandum rescinding Notification No. 49/84-Customs dated the 1st March, 1984.

(ii) G.S.R. 852 (E) published in Gazette of India dated the 12th October, 1987 together with an explanatory memorandum making certain amendments to Notification

No. 232/87-Customs dated the 5th June, 1987 so as to prescribe a uniform rate of 60 per cent basic customs duty on all types of magnetic tapes including audio magnetic tapes.

(iii) G.S.R. 860 (E) published in Gazette of India dated the 16th October, 1987 together with an explanatory memorandum making certain amendments to Notification No. 155-Customs dated the 1st March, 1986 so as to authorise even the Joint Director of Industries to issue necessary certificate of recommendations for availing of concessional rate of import duty on import of components required for setting up assembly or manufacture.

(iv) G.S.R. 891 (E) published in Gazette of India dated the 4th November, 1987 together with an explanatory memorandum regarding revised rate of exchange for conversion of Russian Rubble into Indian currency or vice-versa.

[Placed in Library. see No. LT-4984/87]

- (4) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-tax Act, 1961 :

(i) S.O. 2944 published in Gazette of India dated the 31st October, 1987 regarding exemption to 'Andhra Pradesh Scheduled Castes Co-operative Finance Corporation Limited, Hyderabad' under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1987-88.

(ii) S.O. 2945 published in Gazette of India dated the

- 31st October, 1987 regarding exemption to 'Delhi Society for the Welfare of Mentally Retarded Children' under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1982-83 to 1987-88.
- (iii) S.O. 2946 published in Gazette of India dated the 31st October, 1987 regarding exemption to 'The Forum of Financial Writers, New Delhi', under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1982-83 to 1986-87.
- (iv) S.O. 2947 published in Gazette of India dated the 31st October, 1987 regarding exemption to 'Indian Dairy Corporation' under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 and 1986-87.
- (v) S.O. 2948 published in Gazette of India dated the 31st October, 1987 regarding exemption to 'Indira Gandhi National Centre for Arts' under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1987-88 and 1988-89.
- (vi) S.O. 2949 published in Gazette of India dated the 31 October, 1987 regarding exemption to 'Shri Sadguru Seva Sangh Trust Bombay' under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1988-89
- (vii) S.O. 2950 published in Gazette of India dated the 31st October, 1987 regarding exemption to 'Ecumenical Christian Centre, Bangalore' under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1988-89.
- (viii) S.O. 2951 published in Gazette of India dated the 31st October, 1987 regarding exemption to 'Seva Mandir, Udaipur' under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1988-89.
- (ix) S.O. 2952 published in Gazette of India dated the 31st October, 1987 regarding exemption to 'The Salesian Province of Calcutta' (Northern India) under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1988-89.
- (x) S.O. 2953 published in Gazette of India dated the 31st October, 1987 regarding exemption of 'Andhra Pradesh State Seeds Certification Agency, Hyderabad' under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1984-85 to 1988-89.
- (xi) S.O. 2954 published in Gazette of India dated the 31st October, 1987 regarding exemption to 'Family Planning Foundation' under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1988-89.
- (xii) S.O. 2955 published in Gazette of India dated the 31st October, 1987 regarding exemption to 'Lal Bahadur Shastri National Memorial Trust' under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1988-89.

- (xiii) S.O. 2956 published in Gazette of India dated the 31st October, 1987 regarding exemption to 'Lady Tata Memorial Trust' under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1988-89.
- (xiv) S.O. 2957 published in Gazette of India dated the 31st October, 1987 regarding exemption to 'Army Wives Welfare Association, Bombay' under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1988-89.
- (xv) S.O. 2963 published in Gazette of India dated the 31st October, 1987 regarding exemption to 'Greater Calcutta Leprosy Treatment and Health Education Scheme (GRECALTES)' under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1988-89.
- (xvi) S.O. 2964 published in Gazette of India dated the 31st October, 1987 regarding exemption to 'King George V Memorial, Bombay' under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1986-87 to 1988-89.
- (xvii) S.O. 2965 published in Gazette of India dated the 31st October, 1987 regarding exemption to 'Royal Commonwealth Society for the Blind, Bombay' under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1988-89.
- (xviii) S.O. 2966 published in Gazette of India dated the 31st October, 1987 regarding exemption to 'Indian Meteorological Society, New Delhi' under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1987-88.
- (xix) S.O. 2967 published in Gazette of India dated the 31st October, 1987 regarding exemption to 'Sanjivani Trust, Bombay' under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1986-87 and 1987-88.
- (xx) S.O. 2968 published in Gazette of India dated the 31st October, 1987 regarding exemption to 'Railway Women's Central Organisation' under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1988-89.
- (xxi) S.O. 2969 published in Gazette of India dated the 31st October, 1987 regarding exemption to 'Consumer Education and Research Centre, Ahmedabad' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1986-87 to 1988-89.
- (xxii) S.O. 2970 published in Gazette of India dated the 31st October, 1987 regarding exemption to 'Gujarat Ecological Education and Research Foundation, Gandhinagar' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1987-88 and 1988-89.
- (xxiii) S.O. 2971 published in Gazette of India dated the 31st October, 1987 regarding exemption to 'Gujarat Rajya Rahat Samiti' under section

10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1988-89.

- (xxiv) S.O. 2972 published in Gazette of India dated the 31st October, 1987 regarding exemption to 'Akhil Bharat Krishi Goseva Sangh, Wardha' under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1988-89.

[Placed in Library. See No. LT-4985/87]

**SHRI DINESH GOSWAMI (Guwahati) :** Please give an assurance that there will be a discussion on the Assam-Nagaland problem.

[*Translation*]

**MR. SPEAKER :** How many times I should tell you.

[*English*]

I have already initiated the action.

**SHRI DINESH GOSWAMI :** If you could assure us that there will be a discussion then it is all right.

[*Translation*]

**MR. SPEAKER :** I told you in the morning also and telling you now that I have already started the work.

[*English*]

**SHRI DINESH GOSWAMI :** We are very reasonable. This is the last day and if you assure us that you will allow a discussion then it is all right.

**MR. SPEAKER :** Shri Dinesh Goswami, I told you this morning. I tell you again that I have already initiated. I have written to the Ministry to get some information so that I can put it on record before the discussion. So simple it is.

**SHRI DINESH GOSWAMI :** Okay. That should come on record.

**MR. SPEAKER :** That is what I could do. A learned man like you should not raise it again and again.

**SHRI V. KISHORE CHANDRA S. DEO (Parvathipuram) :** Are you allowing a full discussion on Bhopal ?

[*Translation*]

**MR. SPEAKER :** Why do you ask time and again. I have already told you that whatever the House does is binding.

[*English*]

I am in the hands of the House.

[*Translation*]

You may say it once or fifty times. It is all the same for me.

**SHRI ARIF MOHAMMAD KHAN :** It should have some impact on you.

**MR. SPEAKER :** Shri Arif, it is having the necessary impact. The House is my master I carry out its orders faithfully.

(*Interruption*)

**MR. SPEAKER :** Please sit down. Not allowed.

(*Interruption*)\*\*

**SHRI SUBHASH YADAV (Khargone) :** Mr. Speaker, Sir I want to draw your attention towards an important matter. A discussion on Sati was held on 13th instant and hon. Member, Shri Shanti Dhariwal had referred to your name. He has said that you did not offer your comments in this regard. A press-report to this effect has also appeared. I request that it may be expunged.

**MR. SPEAKER :** Why do you bother about it ? It is a trifle matter. Besides, I was not in the Chair at that time. Mr. Chairman was in the Chair. He had expunged the name of the Speaker. With reference to Sati, he said that I had not

gone there. What can I do if he is not aware of this thing. I do not belong to Sikar only. I belong to the whole nation. I am a servant of all of you. I travel throughout the country. I shoulder the responsibility of whole of India. I have been made the Speaker by all of you. Bal Ram is nothing, but a servant of all of you.

[English]

Nothing to do with this.

[Translation]

It is my primary duty to follow the rules framed by you. We should work for the upliftment of the country. Efforts should be made to create an anti-Sati atmosphere. Geeta Ji is well aware that we jointly work against that practice. It is not proper to say that we did not do this and that thing. Nobody has a right to use abusive language for others and not for me also. It is worse than an abusive language to say that I support this practice. It is an insult. We should create an atmosphere wherein father, mother, brother, sister, all should rise and march forward. I am of the view that all sisters rendering service are Satis. We may take into account the sacrifices made by Rani Jhansi and Sarojini Naidu. To die is cowardice and a symbol of impotence. Really a live are those who work hard. To die cannot be called Sati. Sati means the symbol of truth. All our sisters sitting here and rendering service to the nation are Satis.

SHRI RAM SINGH YADAV (Alwar) :  
These sentences should be expunged from the proceedings of the House.

MR. SPEAKER : These sentences have already been expunged. Why do you interrupt? Please resume your seat. It is my duty to move ahead and not go back. It is not today, but at that time also I had said :

"I am also very much worried. I think the Prime Minister is also seized of the situation and she knows that it is not a mediaeval age. We are not going into that barbaric age again. We

will not allow this nation to lapse into revivalism."

That's how I have said and done about it.

[Translation]

It is a barbarous act towards the nation, the humanity and women-folk. How can I support it? It a sign of meanness. Those who indulge in such talks are not human beings. I have no ill-will against Shri Shanti Ji. When Jesus Christ was crucified, he had to say :

[English]

God, forgive them because they don't know what they are doing.

SHRI SHANTARAM NAIK (Panaji) :  
We fully trust you. We have full faith in you.

[Translation]

MR. SPEAKER : You should have understood why my name was referred to. The entire country is my territory.

[English]

SHRI SHANTI DHARIWAL : \*\*.....

(Interruption)\*\*

MR. SPEAKER : Not allowed. I have not allowed this gentleman to go on record.

[Translation]

SHRI INDRAJIT GUPTA (Basirhat) :  
He should have made a statement.

MR. SPEAKER : If it is not read, what can I do? I am on the record. You can go through my record which has appeared in the newspapers. If you do not read, how am I to be blamed? I have clear understanding. It is an eternal truth. It is not a thing of today. If somebody chooses to keep his eyes shut, what can I do, Shri Gupta? Those who ought to have prevented did not do so.

12.33 hrs.

PAPERS LAID ON THE TABLE—  
*Contd.*

Tobacco Grading (Commercial) Rules,  
1987

[*English*]

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT IN THE MINISTRY OF AGRICULTURE (SHRI RAMANAND YADAV): I beg to lay on the Table a copy of the Tobacco Grading (Commercial) Rules, 1987 (Hindi and English versions) published in Notification No. G.S.R. 601 in Gazette of India dated the 8th August, 1987 under subsection (2) of section 3 of the Agricultural Produce (Grading and Marking) Act 1937.

[Placed in Library. See No. LT-4986/87].

12.24 hrs.

ANNOUNCEMENT BY THE SPEAKER ON THE PETITION OF SHRI RAM PYARE PANIKA RE : DISQUALIFICATION OF SHRI LAL DUHOMA FROM THE MEMBERSHIP OF LOK SABHA ON THE GROUND OF DEFECTION.

[*English*]

MR. SPEAKER : I have to inform the House that on 21st July, 1987, Shri Ram Pyare Panika gave a petition under paragraph 6 of the Tenth Schedule to the Constitution and rule 6 of the Member of Lok Sabha (Disqualification on ground of Defection) Rules, 1985 against Shri Lalduhoma, a Member of this House, praying that Shri Lalduhoma be declared to have incurred disqualification for being a Member of the House under paragraph 2(a) of the Tenth Schedule to the Constitution for having resigned from the Congress (I) Party in March, 1986 and forming a new party.

In terms of rule 7(3) of the said Rules, I caused copies of the petition together with its annexures to be forwarded to Shri Lalduhoma and to the Leader of the

Legislative Party concerned for furnishing their comments in the matter.

Having since received these comments and having regard to the nature and circumstances of the case, I have decided to refer the petition to the Committee of Privileges under rule 7(4) of the said Rules for making a preliminary enquiry and submitting a report to me.

12.26 hrs.

STATEMENT RE : SITUATION IN  
FIJI

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI K. NATWAR SINGH) : The current crisis in Fiji began on 14th May, 1987 when a handful of soldiers led by Col. Rabuka overthrew the popularly elected coalition Government of the Labour and National Federation Parties led by Dr. Bavadra. Col. Rabuka moved again on September 25, 1987 at a time when the chances of national reconciliation seemed bright and a formula for an interim bipartisan government involving all political parties had been worked out. The second coup dealt a severe blow to the hopes of reconciliation. The light of freedom has been dimmed in a beautiful pacific island, not for long, we hope and pray.

We have kept a close watch on the melancholy developments in Fiji. Government's concern has been made known on a number of occasions. We have, in no uncertain terms disapproved of Rabuka's coups and condemned the racist overtones of his pronouncements.

Col. Rabuka's stated objective is to guarantee political supremacy for the indigenous Melanesian community. Some of the extremist groups believed to be supporting Col. Rabuka have made even, more unreasonable demands. These objectives can only be at the cost of the interests of the people of Indian origin.

While we consider that the first loyalty of ethnic Indians overseas is to the country of which they are citizens, we are responsive to their problems and cannot remain unconcerned when their safety and welfare